

and how the surplus staff is proposed to be utilised;

(d) whether due to this reorganisation of RMS the delivery system in the post office has been adversely affected resulting in delay in transit;

(e) how the reserve trained pool candidates in RMS remaining unutilised at the end of five years are proposed to be utilised;

(f) whether it is being contemplated to utilise them in other wings of the department; and

(g) the net savings caused to the postal Department on account of RMS re-organisation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) (i) No. of Sorting Sections abolished/merged 24

(ii) No. of Sorting Offices abolished 5

(iii) No. of record offices abolished merged 40

(iv) No. of posts abolished \*

(b) 14.

(c) Group 'C' — 1556

Group 'D' — 272

Surplus staff is to be absorbed in the existing/future vacancies.

(d) No, Sir.

(e) and (f). This is under examination.

(g) The annual saving expected is Rs. 214.78 lakhs.

#### Production of Crude Oil

2308. SHRI SOMNATH RATH : Will the Minister of PETROLEUM be pleased to state :

(a) the target set for the crude production during 1984-85

(b) the achievement made in the production of crude in the above year;

(c) whether Government have a proposal to increase crude production during 1985-86; and

(d) if so, the steps taken therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) 22.63 million tonnes.

(b) 28.99 million tonnes (tentative).

(c) Yes, Sir.

(d) Some of the steps are :

(i) Use of enhanced oil recovery techniques;

(ii) Intensification of work-over operations;

(iii) Intensification of exploration in less precisely known geological regions which may eventually lead to enhanced production; and

(iv) Induction of advanced technology.

#### Companies Benefited after raising Assets Limit Under MRTP Act

2309. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the immediate impact of enhancing the assets limit of the large industrial houses and delinking of some of them from the provisions of the MRTP Act as a sequel to the major decision announced in the General Budget, 1985-86 relating to the raising of the assets limit for MRTP Companies from Rs. 20 crores to 100 crores; and

(b) the names of the large industrial houses to benefit from this decision ?

\*The posts rendered surplus are as follows :

Group 'C' posts.....1556

Group 'D' posts..... 272

However, these posts are to be actually absorbed as and when the surplus staff is absorbed against existing/future vacancies.